

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-35/PB/2022
IA/2135/2024

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs

Mr. Ashok Kumar Bansal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RP

:
:Adv Anil Kr Bhatia Adv Mayank
Singhal and Adv Utkarsh Aswal

ORDER

IA/2135/2024

This is a report filed by the Resolution Professional under Section 99 of the IBC.

Heard the Ld. Counsel for the Resolution Professional. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)